

ANTICIPATORY BAIL APPLICATION

State v. Vishal Gaur
FIR No. : 192/2020
PS: Paharganj
U/s: 323,341,344,34 IPC

08.09.2020

This court is also discharging Bail Roaster duty .

Present: Mr. Pawan Kumar ,Ld. Addl. PP for the State through VC
Mr. Anil Kumar Jain, Ld. Counsel for applicant Vishal Gaur through VC.

A short reply dated 08.09.2020 filed by SI Jagat Singh. In such reply, it is mentioned that ,inter alia ,in the present case Section 376 IPC is also involved.

Therefore, having regard to the spirit of guidelines issued by Hon'ble High Court, let a notice be issued to the complainant Ms.Pinki through IO for next date of hearing for her appearance through VC.

Such notice be issued today itself. IO to make all necessary arrangements, if desired by the complainant, to appear through VC.

Put up for further reply and arguments on 11.09.2020.

Interim order dated 01.09.2020 regarding no coercive steps to continue till next date of hearing only.

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Date: 2020.09.08 14:47:05 +05'30'

(Naveen Kumar Kashyap)
ASJ-04/Central/08.09.2020

Bail Application No.: 2406
State Vs. Shiv Kumar s/o Jagdish
FIR No.:200/2020
PS:Pahar Ganj
U/s: 308, 34 IPC

08.09.2020

This court is also discharging Bail Roaster duty .

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Mr. Naveen Gaur, learned counsel for applicant / accused.

This is regular bail application filed on behalf of applicant / accused Shiv Kumar s/o Jagdish through counsel.

Put up for reply from the IO, arguments and for appropriate orders for

14/09/2020.

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(Naveen Kumar Kashyap)
ASJ-04/Central/08.09.2020

Bail No.; 2243
State Vs. Aamir Shakeel
FIR No.:36/2020
PS:Sadar Bazar

08.09.2020

This court is also discharging Bail Roaster duty .

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Mr.Javed Khan, learned counsel for applicant / accused through VC.
Mr. Jatan Singh, learned counsel for complainant Ms. Nabia Qureshi through VC.

Further reply already filed by the IO.

Arguments heard in detail from the Ld. counsel for the applicant / accused,Ld. counsel for complainant, learned Addl.PP for the State.

It is stated that some talks about settlement took place earlier, but no settlement could be arrived so far.

Put up for orders on the present anticipatory bail application for **16/09/2020** through electronic mode. In the meanwhile, applicant is directed to join investigation as and when is directed by the IO. Further, IO is not to take any coercive action against applicant / accused till next date of hearing only i.e. 16.09.2020. It is made clear that such interim protection is given without any effect on the merit of the present bail application.

Further in the meanwhile, parties are given one more opportunity to settle their dispute amicably, if possible.

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(Naveen Kumar Kashyap)
ASJ-04/Central/08.09.2020

**Bail Application No.: 2352
State Vs. Vipul Malhotra @ Dabhu
FIR No.:129/2020
PS:Pahar Ganj**

08.09.2020

This court is also discharging Bail Roaster duty .

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Mr. Anil Kumar, learned counsel for applicant / accused through VC.
Complainant Shruti in person through VC.
IO Khadak Singh is also present through VC.

Part arguments heard.

At request, put up for further arguments through physical hearing for tomorrow

i.e. 09/09/2020 at 11:00 AM.

NAVEEN KUMAR
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(Naveen Kumar Kashyap)
ASJ-04/Central/08.09.2020

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Date: 2020.09.08 14:48:21
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Bail Application No.: 2259
State Vs. Deepak @ Rahul
FIR No.: 142/2020
PS: DBG Road

08.09.2020

This court is also discharging Bail Roaster duty .

Present: Mr. Pawan Kumar, learned Addl. PP for the State through VC.
Mr. Nishant Sharma, learned counsel for applicant / accused Deepak through VC.
ASI Adesh also present through VC.

Arguments heard in detail.

Put up for orders / clarification, if any, in court for **09/09/2020 at 2:30 PM.**

Let chargesheet be also summoned from the court concerned, if not already received.

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(Naveen Kumar Kashyap)
ASJ-04/Central/08.09.2020

BAIL APPLICATION

**State v. Vinod @ Dada
(BAIL OF DEEPAK @ GADDAD)
FIR No. : 39/2019
PS: Lahori Gate
U/s: 120B IPC**

08.09.2020

This court is also discharging Bail Roaster duty .

Present: Mr. Pawan Kumar ,Ld. Addl. PP for the State through VC
Mr. Harsh Hardy, Ld. Counsel for applicant Deepak @ Gaddad through VC.

A fresh regular and in the alternative, interim bail application dated 04.09.2020 filed by accused Deepak @ Gaddad.

Issue notice to IO for reply including regarding previous bail application ,if any, moved by such accused ,particularly during lock-down period.

Put up for reply and arguments on 14.09.2020.

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(Naveen Kumar Kashyap)

ASJ-04/Central/08.09.2020

ANTICIPATORY BAIL APPLICATION

State v. Vishal Gaur
FIR No. : 192/2020
PS: Paharganj
U/s: 323,341,344,34 IPC

08.09.2020

This court is also discharging Bail Roaster duty .

Present: Mr. Pawan Kumar ,Ld. Addl. PP for the State through VC
Mr. Anil Kumar Jain, Ld. Counsel for applicant Vishal Gaur through VC.

A short reply dated 08.09.2020 filed by SI Jagat Singh. In such reply, it is stated that inter alia in the present case Section 376 IPC is also involved. Therefore, having regard to the guidelines issued by Hon'ble High Court and in the spirit of the same, let a notice be issued to the complainant Pinki through IO for next date of hearing for her appearance through VC. Such notice be issued today itself. IO to make all necessary arrangements, if desired by the complainant, to appear through VC.

Put up for further reply and arguments on 11.09.2020.

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Date: 2020.09.08 14:49:29
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(Naveen Kumar Kashyap)
ASJ-04/Central/08.09.2020

Application for Interim Bail

State Vs.Saleem
FIR No.: 655/2016
PS: Sarai Rohilla
U/s: 394, 397, 302, 34 IPC

08.09.2020

This court is also discharging Bail Roaster duty .

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.

This is an application seeking grant of interim bail.

Reply already filed by the IO.

Put up for orders / clarification with case file for **09/09/2020**.

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Date: 2020.09.08 14:50:03
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(Naveen Kumar Kashyap)
ASJ-04/Central/08.09.2020

Misc. Application

**State Vs. Sakir
FIR No.:267/2015
PS:Darya Ganj**

08.09.2020

This court is also discharging Bail Roaster duty .

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Mr. Ankit Aggarwal, learned counsel for applicant Tajim / surety.

This is an application dated 26/08/2020 for withdrawal of surety filed by the surety Tajim through counsel.

Issue court notice of the same to accused through IO / SHO concerned for the next date of hearing.

Put up for **19/09/2020 at 11:00 AM** through physical hearing. Accused is at liberty to join either through VC or appear through physical hearing.

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**(Naveen Kumar Kashyap)
ASJ-04/Central/08.09.2020**

SC:27810/16
FIR No: 266/2014
PS: Chandni Mahal
State v. Fareed Ahmed

08.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 08.04.2020,12.05.2020 and 08.07.2020.

On 08.07.2020, matter was adjourned for 08.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

This court is also discharging Bail Roaster duty .

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.

None for accused.

No adverse order is being passed.

Issue P/W of the accused, if any, in JC for next date through VC or otherwise as the situation may prevail on next date of hearing.

Put up for purpose fixed for 24.11.2020.

NAVEEN KUMAR
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(Naveen Kumar Kashyap)
ASJ-04/Central/08.09.2020

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08.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 08.04.2020,12.05.2020 and 08.07.2020.

On 08.07.2020, matter was adjourned for 08.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

This court is also discharging Bail Roaster duty .

Present: None for Appellant.
Sh. Bharat Arora, Ld. Counsel for respondent/original complainant.

It is submitted that matter was put up for regarding the issue of consequences of non-deposit of the amount as directed earlier by the court and for final arguments. But none is present on behalf of Appellant.

Heard.

In view of the guidelines of Hon'ble High Court, no adverse order is passed against appellant at present and in the interest of justice, one more opportunity is given to the Appellant to comply with previous order/argue regarding the same.

Put up for arguments in terms of previous order/further proceedings for 25.11.2020.

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Date: 2020.09.08 14:52:13 +05'30'

(Naveen Kumar Kashyap)
ASJ-04/Central/08.09.2020

CA: 98/2020
Sanju @ Heera Lal v. State

08.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 08.07.2020.

On 08.07.2020, matter was adjourned for 08.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

This court is also discharging Bail Roaster duty .

Present: None.

No adverse order is passed in the interest of justice.

Put up for purpose fixed in terms of previous order for 25.11.2020.

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Date: 2020.09.08 14:52:28
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(Naveen Kumar Kashyap)
ASJ-04/Central/08.09.2020

SC:29027/16
FIR No: 518/2016
PS: Sarai Rohilla
State v. Aryan Dass @ Bhagi Dhar Dass

08.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 08.04.2020,12.05.2020 and 08.07.2020.

On 08.07.2020, matter was adjourned for 08.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

This court is also discharging Bail Roaster duty .

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.

None for accused.

No adverse order is being passed.

Issue P/w of the accused, if any in JC for next date through VC or otherwise as the situation may prevail on next date of hearing.

Put up for purpose fixed/PE for 25.11.2020.

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(Naveen Kumar Kashyap)
ASJ-04/Central/08.09.2020

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Date: 2020.09.08 14:52:43
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SC:29102/16
FIR No: 215/2016
PS: Chandni Mahal
State v. Naeem @ Chuha

08.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 08.07.2020.

On 08.07.2020, matter was adjourned for 08.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

This court is also discharging Bail Roaster duty .

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.

None for accused.

No adverse order is being passed.

Issue P/w of the accused, if any in JC for next date through VC or otherwise as the situation may prevail on next date of hearing.

Put up for purpose fixed/PE for 25.11.2020.

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Date: 2020.09.08 14:52:55
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(Naveen Kumar Kashyap)
ASJ-04/Central/08.09.2020

SC:29058/16
PS: Karol Bagh
State v. Anil Kumar

08.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 08.04.2020,12.05.2020 and 08.07.2020.

On 08.07.2020, matter was adjourned for 08.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

This court is also discharging Bail Roaster duty .

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.

None for accused no.1, 2 and 5.

Sh. M.C. Kashyap, Ld. Counsel for accused no.3 Mohd. Rashid and accused no.4 Mohd. Faisal alongwith both accused, who are on bail, through VC.

No adverse order is being passed against remaining accused.

Issue P/w of the accused, if any in JC for next date through VC or otherwise as the situation may prevail on next date of hearing.

Put up for purpose fixed/PE for 26.11.2020.

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Date: 2020.09.08 14:53:12
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(Naveen Kumar Kashyap)
ASJ-04/Central/08.09.2020

SC:2881/16
FIR no.: 166/2016
PS: Subzi Mandi
State v. Haider Raza

08.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 08.04.2020,12.05.2020 and 08.07.2020.

On 08.07.2020, matter was adjourned for 08.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

This court is also discharging Bail Roaster duty .

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.
None for accused.

No adverse order is being passed.

Issue P/w of the accused, if any in JC for next date through VC or otherwise as the situation may prevail on next date of hearing.

Put up for purpose fixed/PE for 26.11.2020.

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(Naveen Kumar Kashyap)
ASJ-04/Central/08.09.2020

SC:599/2019
FIR no.: 68/2019
PS: Kamla Market
State v. Karimulla @ Iqbal

08.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 08.04.2020,12.05.2020 and 08.07.2020.

On 08.07.2020, matter was adjourned for 08.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

This court is also discharging Bail Roaster duty .

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.
None for accused.

No adverse order is being passed.

Issue P/w of the accused, if any in JC for next date through VC or otherwise as the situation may prevail on next date of hearing.

Put up for purpose fixed/PE for 26.11.2020.

NAVEEN KUMAR KASHYAP
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Date: 2020.09.08 14:53:43 +05'30'
(Naveen Kumar Kashyap)
ASJ-04/Central/08.09.2020

SC:27302/16
PS: Sarai Rohilla
State v. Mahender

08.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 08.04.2020,12.05.2020 and 08.07.2020.

On 08.07.2020, matter was adjourned for 08.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

This court is also discharging Bail Roaster duty .

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.

None for accused.

It is stated that this is one of the 20th oldest matter.

As such, put up for further appropriate order/proceedings on 09.09.2020.

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Date: 2020.09.08 14:53:59 +05'30'

**(Naveen Kumar Kashyap)
ASJ-04/Central/08.09.2020**

SC:27541/16
FIR no.: 8/2012
PS: Hauz Qazi
State v. Aminuddin

08.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 12.05.2020 and 08.07.2020.

On 08.07.2020, matter was adjourned for 08.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

This court is also discharging Bail Roaster duty .

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.
None for accused.

No adverse order is being passed against remaining accused.

Issue P/w of the accused, if any in JC for next date through VC or otherwise as the situation may prevail on next date of hearing.

Put up for purpose fixed/PE for 27.11.2020.

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(Naveen Kumar Kashyap)
ASJ-04/Central/08.09.2020

CR: 717/2019
Soni Trader v. Sandeep Manchanda

08.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 12.05.2020 and 08.07.2020.

On 08.07.2020, matter was adjourned for 08.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

This court is also discharging Bail Roaster duty .

Present: None.

Put up for purpose fixed/compliance of previous order for 26.11.2020.

NAVEEN KUMAR Digitally signed by NAVEEN
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 Date: 2020.09.08 14:54:43
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(Naveen Kumar Kashyap)
ASJ-04/Central/08.09.2020

SC:28742/16
FIR No.: 62/2013
PS: Prasad Nagar
State v. Gollu @ Mohd. Hussain

08.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 07.03.2020 and 08.07.2020.

On 08.07.2020, matter was adjourned for 08.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

This court is also discharging Bail Roaster duty .

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.
None for accused.

No adverse order is being passed against remaining accused.

Issue P/w of the accused, if any in JC for next date through VC or otherwise as the situation may prevail on next date of hearing.

Put up for purpose fixed/PE for 27.11.2020.

NAVEEN KUMAR
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Date: 2020.09.08 14:55:00
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(Naveen Kumar Kashyap)
ASJ-04/Central/08.09.2020

CA: 54821/16

M/s. Tricolite Engineering Pvt. Ltd. v. M/s. Pipeline Products Ltd.

08.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 08.04.2020,12.05.2020 and 08.07.2020.

On 08.07.2020, matter was adjourned for 08.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

This court is also discharging Bail Roaster duty .

Present: None for Appellant.

Sh. Mahesh Katyayen, Ld. Counsel for both the respondents.

Put up for compliance of previous order afresh for 27.11.2020.

NAVEEN KUMAR KASHYAP
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Date: 2020.09.08 14:55:17 +05'30'

**(Naveen Kumar Kashyap)
ASJ-04/Central/08.09.2020**

SC: 231/2019
FIR no.: 576/2016
PS: Timar Pur
State v. Rajender

08.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 12.05.2020 and 08.07.2020.

On 08.07.2020, matter was adjourned for 08.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

This court is also discharging Bail Roaster duty .

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.
None for accused.

No adverse order is being passed against remaining accused.

Issue P/w of the accused, if any in JC for next date through VC or otherwise as the situation may prevail on next date of hearing.

Put up for purpose fixed/PE for 27.11.2020.

NAVEEN KUMAR
KASHYAP
(Naveen Kumar Kashyap)
ASJ-04/Central/08.09.2020

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NAVEEN KUMAR KASHYAP
Date: 2020.09.08 14:55:37
+05'30'

SC: 27980/2016
FIR no.: 141/2015
PS: Darya Ganj
State v. Pooja Gupta

08.09.2020

File taken up today in terms of directions received vide letter No.:417/DHC/2020 of the Registrar General, Delhi High Court and Circular No.: 23456-23616/DJ(HQ)/Covid lockdown/Physical Courts Roster/2020 dated 30/08/2020 of Learned District & Sessions Judge(HQs), Delhi.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 12.05.2020 and 08.07.2020.

On 08.07.2020, matter was adjourned for 08.09.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down. But in view of latest directions, matter is taken up today for hearing today through VC.

This court is also discharging Bail Roaster duty .

Present: Mr. Pawan Kumar, learned Addl.PP for State through VC.
None for accused.

No adverse order is being passed against remaining accused.

Issue P/w of the accused, if any in JC for next date through VC or otherwise as the situation may prevail on next date of hearing.

Put up for purpose fixed/PE for 01.12.2020.

NAVEEN KUMAR KASHYAP
Digitally signed by
NAVEEN KUMAR KASHYAP
Date: 2020.09.08 14:55:55
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(Naveen Kumar Kashyap)
ASJ-04/Central/08.09.2020